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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

O.A.No.349 of 1988.

Date of Decision 6.7.93.

Central Secretariate Service Grade III Section
Officers AssociationPetitioners

Versus

Union of IndiaRespondents

For the petitioners:

None appeared

For the respondents:

Smt.Raj Kumari Chopra, Counsel

CORAM:

Hon'ble Mr.Justice V.S.Malimath, Chairman.

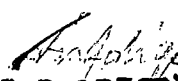
Hon'ble Mr.S.R.Adige, Member(A)

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice V.S.Malimath, Chairman)

The prayer of the Central Secretariat Service Grade III Section Officers Association is for a direction to issue orders for payment of one month's additional pay in an year on account of additional increased working hours introduced in the Administrative Offices of Government of India.

2. In the reply filed by the respondents, it is clearly averred that the increase in number of hours was prescribed accepting the 4th Central Pay Commission's recommendations which were made simultaneously in this behalf while increasing the emoluments of the Government employees. This is a policy matter. The decision is based on the recommendations of the Expert Committee of the Pay Commission. The decision cannot also be regarded as unreasonable. Accordingly, this application is dismissed. No costs.


(S.R.ADIGE)
MEMBER(A)


(V.S.MALIMATH)
CHAIRMAN.